

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE, (HQs), DELHI

Ref. No. 748-758 DelayMgt./ITC/2021

Dated 07 JAN 2021

To

1. Ld. Principal District & Sessions Judge, (East), Karkardooma Courts, Delhi.
2. Ld. Principal District & Sessions Judge, (New Delhi), Patiala House Courts, New Delhi.
3. Ld. Principal District & Sessions Judge, (South - West), Dwarka Courts, New Delhi.
4. Ld. Principal District & Sessions Judge, (West), Tis Hazari Courts, Delhi.
5. Ld. Principal District & Sessions Judge, (North-West), Rohini Courts, Delhi.
6. Ld. Principal District & Sessions Judge, (South), Saket Courts, New Delhi.
7. Ld. Principal District & Sessions Judge, (North-East), Karkardooma Courts, Delhi.
8. Ld. Principal District & Sessions Judge, (South-East), Saket Courts, New Delhi.
9. Ld. Principal District & Sessions Judge, (Shahdara), Karkardooma Courts, Delhi.
10. Ld. Principal District & Sessions Judge, (North), Rohini Courts, Delhi.
11. Ld. Principal District & Sessions Judge, (Rouse Avenue Courts Complex), New Delhi.

Sub: Use of Delay Management Module in CIS 3.2

Respected Sir/Madam,

Reference is invited to the subject matter. This is to inform you that as per the information received from Hon'ble E-Committee, Supreme Court of India and as communicated by Hon'ble High Court of Delhi, the use of "Delay Management module" available in CIS 3.2 by the judicial officers has been observed to be very minimal.

The training to use the same has already been imparted to all the Judicial Officers and court staff in the month of October & December 2020,

It is, therefore, requested to issue necessary directions to all the Judicial Officers posted within your district to effectively use the Delay Management Module available in CIS 3.2 and thereby ensure that the reason for delay is mentioned in each and every case which is more than 02 year old.

Regards,

Yours faithfully,

BHARAT
PARASHAR

Bharat Parashar
Special Judge (PC Act) (CBI) /
Chairman, Centralized Computer Committee,
Rouse Avenue District Court, Delhi

Ref. No. 759-845 DelayMgt./ITC/2021

Dated 07 JAN 2021

Copy forwarded for information and necessary action to:

1. All Judicial Officers posted within the Central District, Tis Hazari Courts Complex, Delhi.
2. PS to the Ld. Principal District & Sessions Judge, HQs, Delhi with request to bring it to the notice of Ld. Principal District & Sessions Judge, HQs, Delhi for circulation to all judicial officers.
3. The Officer in-charge (Computers), Tis Hazari/Karkardooma/Saket/Dwarka/Patiala House/Rouse Avenue and Rohini Courts Complex, Delhi/New Delhi.
4. In-Charge (Computers)/I.T Cell, Tis Hazari Courts Complex, Delhi.
5. Dealing official, Website Committee, Tis Hazari Court, Delhi to upload the circular on the Website of Delhi District Courts.
6. Dealing Official, R&I (Central), Tis Hazari Courts, Delhi to upload the circular on the LAYERS Software.
7. Reader to the undersigned.

BHARAT
PARASHAR

Bharat Parashar
Special Judge (PC Act) (CBI) /
Chairman, Centralized Computer Committee,
Rouse Avenue District Court, Delhi